

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) Nos.11063-11067/2022

(Arising out of impugned final judgment and order dated 22-02-2022 in CRLA Nos.14/2000, 25/2000, 26/2000, 27/2000 and 28/2000 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

KRISHNA MURARI, AND ORS. ETC. ETC.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 152885/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 152886/2022 - EXEMPTION FROM FILING O.T.)

WITH SLP(Cr1) No. 11879/2022

(IA No.175217/2022-CONDONATION OF DELAY IN FILING and IA No.175220/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.175218/2022-EXEMPTION FROM FILING O.T. and IA No.175215/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 10-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Lakshya Gupta, Adv.
Mr. Dhruv Gautam , AOR

Dr. Sushil Balwada, AOR

For Respondent(s) Mr. Ardhendhumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Ms. Priyanka, Adv.
Mr. Vikas Bansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is not in dispute that between 21.12.2000 to 02.12.2008 i.e. from the date on which the present petitioners were acquitted by the High Court and the date

on which this Court set aside the acquittal, the petitioners were behind the bars.

Mr. Ardhendhumauli Kumar Prasad, learned Additional Advocate General for the respondent-State of Uttar Pradesh seeks time to get instructions with regard to the conduct of the petitioners during that period.

List on 03.03.2023.

(ANITA MALHOTRA)
AR-CUM-PS

(ANJU KAPOOR)
COURT MASTER